

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 498/TT/2014

Subject : Determination of transmission tariff for 125 MVAR 400 kV Bus Reactor along with associated bay at Biharshariff Sub-station under "Augmentation of Transformation Capacity and Reactive Compensation in Eastern Region" for the tariff period 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 20.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 5 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for "Augmentation of Transformation Capacity and Reactive Compensation in Eastern Region" for the 2014-19 tariff period with anticipated date of commercial operation 1.12.2014. He further requested to grant AFC for the instant asset as provided under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC charges. He submitted that the instant asset was scheduled to be commissioned on 25.2.2014 as per the Investment Approval dated 27.6.2012. The instant asset was expected to be commissioned after a time over-run of 9 months. He also submitted that the time over-run may be condoned and tariff allowed as claimed in the petition.



2. The Commission observed that the anticipated date of commercial operation of the asset has already lapsed. The Commission directed the petitioner to submit the following information, on affidavit before 11.2.2015 with a copy to all the respondents:-

- a) DOCO letter for the asset, if there is any change in DOCO of the Asset, and the Auditor / Management certificates and all tariff forms;
- b) RLDC charging certificate and CEA certificate under Regulation 43 of CEA (Measures relating to Safety and Electricity supply) Regulations, 2010 when asset is declared commissioned;
- c) Details of time over-run and chronology of activities as per format given below:-

Asset	Activity	Period of Activity				Reason for delay
		Planned		Achieved		
		From	To	From	TO	

Submit the documents to ascertain time over-run;

- d) The copy of Investment Approval by Board of directors duly certified by Company Secretary;
- e) Computation of interest during construction along with editable soft copy in Excel format with links for the assets for the following periods:-
 - i. From the date of infusion of debt fund up to scheduled date of commercial operation(i.e. 27.2.2014) as per Regulation 11(A) (1) of 2014 Tariff Regulations; and
 - ii. From 28.2.2014 to actual DOCO or revised DOCO as the case may be.
- f) Details of incidental expenditure incurred during the period of delay (i.e. from 28.2.2014 to actual DOCO/ anticipated DOCO) along with the liquidated damages recovered or recoverable;

- g) Form-4 A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets. Amount of Capital Liabilities in Gross Block should also be indicated;
- h) In case of any default in interest payment on loan, provide the details;and
- i) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-15.

3. The petitioner's prayer for allowing tariff under Regulation 7(7) of 2014 Tariff Regulations shall be considered after receipt of the above said information.

By order of the Commission

(T. Rout)
Chief Legal

